

**CENTRAL ADMINISTRATIVE TRIBUNAL****CHANDIGARH BENCH****O.A. No.060/00153/2020**

Chandigarh, this the 17th February, 2020

HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

MES No. 367827 Sh. Sukhdev Singh son of Sh. Santa Singh, aged 65 years, r/o Ward No. 3, Banuri, Palmpur, Distt. Kangra (H.P.) – 176061.

....Applicant

(BY: MR. K.B. SHARMA, ADVOCATE)

Versus

1. Union of India through its Secretary Ministry of Defence, South Block, New Delhi – 110011.
2. Engineer in Chief, Military Engineer Service, Integrated HQs, Kashmir House, New Delhi – 110011.
3. Chief Engineer, Head Quarters, MES Western Command, Chandimandir, Panchkula – 134107.
4. Commander Works Engineer, MES, Yol Cantt. Distt. Kangra, (H.P.) – 176001.
5. The Garrison Engineer, Military Engineer Services (MES), Palampur, District Kangra (HP) – 176001.
6. Principal Controller of Defence Accounts (P), Draupadi Ghat, Allahabad – 211014.

... .Respondents

O R D E R(Oral)

SANJEEV KAUSHIK, MEMBER (J):

1. Considering the fact that the representation dated 14.02.2019 (Annexure A-1), whereby the applicant sought appropriate pay fixation in view of decision dated 03.04.2018 of Eranakulam Bench of this Tribunal in the



case of **All India Naval Clerks Associations and Others Vs. Union of India & Others** (O.A. No. 180/00569/2014) which was followed by this Court in the case of **Arvind Sharma & Another Vs. Union of India & Another** (O.A. No. 060/00524/2018 decided on 31.05.2018), is pending consideration, I deem it appropriate to dispose of the O.A., in limine, with a direction to the respondents to consider and decide the same in view of the pronouncements, noticed hereinabove, by passing a reasoned and speaking order within a period of three months from the date of receipt of a copy of this order. Ordered Accordingly.

2. A copy of the order so passed by the respondents be duly communicated to the applicant. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

**(Sanjeev Kaushik)
Member (J)**

Place: Chandigarh
Dated: 17.02.2020

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